

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4446

ANSWERED ON:08.08.2014

CHILD ABUSE

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of cases of child abuse/exploitation including sexual exploitation reported/registered in the country during each of the last three years and the current year. State/UT-wise along with the number of such cases reported from various school across the country during the said period, State/UT-wise;
- (b) whether the Government has conducted any study in this regard, if so, the details and outcome thereof;
- (c) the details of the schemes/programmes being run for protection and rehabilitation of such children along with the number of children benefited from such schemes/programmes during each of the last three years and the current year;
- (d) the details of the funds allocated, released under the said schemes/programmes along with its utilisation reported by the States/UTs during the said period;and
- (e) the other steps taken/being taken by the Government to curb cases of child abuse/sexual exploitation in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a): The National Commission for Protection of Child Rights (NCPCR) has registered 3433 complaints/cases of child abuse/exploitation including sexual exploitation during the last three years and the current year. State/UT-wise details are given in Annexure-I. NCPCR has also registered 326 complaints/ cases of child abuse/exploitation including sexual exploitation in schools as given in Annexure-II. NCPCR also registered 293 complaints/ cases of corporal punishment as given in Annexure-III.

Further the National Crime Records Bureau (NCRB) also maintains data of rape of minor girls only and details are at Annexure-IV.

(b): NCPCR had conducted a study on Eliminating Corporal Punishment in Schools in the States of Andhra Pradesh, Delhi, Madhya Pradesh, Odisha, Rajasthan, Tamil Nadu and West Bengal and prepared guidelines for eliminating Corporal Punishment in Schools. Accordingly Ministry of Human Resource Development issued an advisory to all concerned.

(c) & (d): The Ministry of Women & Child Development administers Integrated Child Protection Scheme(ICPS). One of the main objectives of the Scheme is to reduce vulnerabilities to situations and actions that lead to abuse, neglect, exploitation, abandonment and separation of children from families. The details of number of beneficiaries and funds released/utilized are at Annexures-V & VI respectively.

(e): The special law "Protection of Children from Sexual Offences (POCSO) Act, 2012", came into effect from 14.11.2012. As per Section 44 of POCSO Act 2012, NCPCR is the monitoring body for implementation of provisions of the Act. The Commission has taken up with the States/ UTs for proper implementation of the provisions of the Act such as designation of Special Courts, appointment of Special Public prosecutors, formulation of Guidelines for Police and other stakeholders, formulation of training modules for Police and steps for imparting training to them, spreading awareness and developing Information Education Communication (IEC) materials, formulation of Victim Compensation Scheme; and steps taken for formulation of State Commissions for Protection of Child Rights.

NCPCR has requested NCRB for sharing of data between NCPCR, State Data Centres (SDCs) and National Data Centre (NDC).

At the instance of NCPCR, Lawyers Collective Women Rights Initiative (LCWRI) and UNICEF, the following monitoring guidelines have been prepared collectively for sensitization of various stakeholders:

- (i) Monitoring guidelines for NCPCR/SCPCR for Roles and Functions of Various Stakeholders(Police, Special Courts and Special Prosecutors);
- (ii) Monitoring guidelines for NCPCR/SCPCR for Roles and Functions of Various Stakeholders(child Welfare Committees/Support Persons and Health Professionals).